

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:3378  
ANSWERED ON:17.03.2015  
SCHEMES FOR FISHERMEN  
Mahtab Shri Bhartruhari

**Will the Minister of AGRICULTURE be pleased to state:**

- (a) the details of the total number of fishermen in the various States of the country as on date, State/UT-wise;
- (b) the details of the schemes/programmes being implemented by the Government for the welfare of fishermen across the country pertaining to their accidental insurance, low cost housing training etc, during the ongoing 12th Five Year Plan period;
- (c) the number of fishermen benefited under the said scheme/programme during each of the last three years and the current year, scheme/programme- wise, State/UT-wise;
- (d) the details of the funds provided by the Government under the said schemes/programmes during the last three years and current year and the funds proposed to be provided during the ongoing 12th Five Year Plan period; and
- (e) whether the Government has received some complaints about the irregularities in implementation of the said schemes in the country, if so, the details thereof alongwith the action taken by the Government thereon?

**Answer**

THE MINISTER OF STATE FOR AGRICULTURE (DR.SANJEEV KUMAR BALYAN)

- (a) State/UT-wise details of the total number of fishermen in the country are furnished at Annexure-I.
- (b) The Government implements Central Sector National Scheme of Welfare of Fishermen for both inland and marine sector under which assistance is provided for (i) Development of Model Fishermen village (ii) Group Accident Personal Insurance (iii) Saving cum Relief and (iv) Training and Extension.
- (c) The number of fishermen benefited under the said scheme/programme during each of the last three years and the current year, scheme/programme- wise, State/UT-wise are at Annexure-II.
- (d) The details of the funds provided by the Government under the said schemes/programmes during the last three years and current year are at Annexure-III. The funds are provided as per demands received from various State Governments/UTs.
- (e) Complaints as and when received are sent to State Governments for appropriate action since all the schemes are implemented by State Governments.